

PETITIONER:

HIGH COURT OF JUDICATURE AT BOMBAYTHROUGH ITS REGISTRAR

Vs.

RESPONDENT:

SHIRISH KUMAR RANGRAO PATIL & ANR.

DATE OF JUDGMENT: 30/04/1997

BENCH:

D.P. WADHWA

ACT:

HEADNOTE:

JUDGMENT:

O R D E R

I agree that appeal be allowed and the writ petition filed by Respondent No.1 dismissed. However, with utmost respect at my command for my learned Brother I do not associate myself with the views expressed by him on corruption. If a certain matter is not relevant for decision on the issue in the case I would refrain from saying anything on that however strongly I may feel about it.